



सत्यमेव जयते

महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १२, अंक ३०]

मंगळवार, जून २३, २०२६/आषाढ २, शके १९४८

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असाधारण क्रमांक ६६

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Public Universities (Third Amendment) Bill, 2026 (L.C. Bill No. X of 2026), introduced in the Maharashtra Legislative Council on the 23rd June 2026, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SUPRIYA DHAWARE,

Secretary (Legislation) to Government,
Law and Judiciary Department.

L. C. BILL No. X OF 2026.

A BILL

further to amend the Maharashtra Public Universities Act, 2016.

WHEREAS both Houses of the State Legislature were not in session ;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra Public Universities Act, 2016, for the purposes hereinafter appearing; and, therefore, promulgated the Maharashtra Public Universities (Second Amendment) Ordinance, 2026, on the 16th June 2026;

AND WHEREAS it is expedient to replace the said Ordinance, by an Act of the State Legislature; it is hereby enacted in the Seventy-seven Year of the Republic of India as follows:—

(१)

Short title and
commencement.

1. (1) This Act may be called the Maharashtra Public Universities (Third Amendment) Act, 2026.

(2) It shall be deemed to have come into force on the 16th June 2026.

Amendment
of section 109
of Mah. VI of
2017.

2. In section 109 of the Maharashtra Public Universities Act, 2016,-

Mah. VI
of 2017.

(1) in sub-section (3),-

(i) in clause (d), second proviso shall be deleted;

(ii) in clause (g), after the existing proviso, the following proviso shall be added, namely :-

“Provided further that, for the academic year 2026-27, the State Government may grant final approval to open new college or institution on or before the 30th June 2026.”;

(2) in sub-section (4), in clause (d),-

(i) second proviso and Table shall be deleted;

(ii) after the existing proviso, the following proviso shall be added, namely :-

“Provided further that, for the academic year 2026-27, the State Government may grant permission to start a new course of study, subjects, faculties, additional divisions or satellite centers on or before the 30th June 2026.”.

Repeal of
Mah. Ord. VI
of 2026 and
saving.

3. (1) The Maharashtra Public Universities (Second Amendment) Ordinance, 2026, is hereby repealed.

Mah.
Ord. VI
of 2026.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or, as the case may be, issued under the corresponding provisions of the principal Act, as amended by this Act.

STATEMENT OF OBJECTS AND REASONS

Section 109 of the Maharashtra Public Universities Act, 2016 (Mah. VI of 2017) provides procedure for opening new college or institution or new course, subject, faculty, division or satellite center. Clause (g) of sub-section (3) of said section 109 provides that the State Government may grant final approval to open new College or institution, on or before 15th June and clause (d) of sub-section (4) of said section 109 provides that, the State Government may grant permission to start a new course of study, subjects, faculties, additional divisions or satellite centers, on or before 15th June of the year in which permission is sought.

2. The procedure for opening of new college or institution and starting of new course of study, subject, faculty, additional division or satellite center could not be carried out within the period specified in said section 109 due to Model Code of Conduct for Biennial election of the Maharashtra Legislative Council. Therefore, it was considered expedient to extend the date for granting approval or permission by the State Government to open new college or institution or to start new course of study, subjects, faculties, additional divisions or satellite centers for the academic year 2026-27 by suitably amending said section 109.

3. As both Houses of the State Legislature were not in session and the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra Public Universities Act, 2016 (Mah. VI of 2017), for the purposes aforesaid, the Maharashtra Public Universities (Second Amendment) Ordinance, 2026, (Mah. Ord. VI of 2026), was promulgated by the Governor of Maharashtra on the 16th June 2026.

4. The Bill is intended to replace the said Ordinance by an Act of the State Legislature.

Mumbai,
Dated the 22nd June 2026.

CHANDRAKANT (DADA) PATIL,
Minister for Higher and Technical Education.